

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**M.A. No. 558 of 2018**  
**WITH**  
**I.A. No. 299 of 2020**

-----  
Md. Niazam Gaddi & Another ... **Appellants**  
**-versus-**  
Chandra Kishore Singh & Others ... **Respondents**  
-----

**CORAM : HON'BLE MR. JUSTICE ANANDA SEN**  
**THROUGH VIDEO CONFERENCING**

-----  
**For the Appellants :** Ms. Rishi, Advocate  
**For the Respondents :** Mr. Arvind Kumar Lall, Advocate  
Mr. G.C. Jha, Advocate  
-----

**6/ 06.09.2021**      **I.A. No.299 of 2020**

Heard the parties.

By way of this interlocutory application, the appellants have prayed to condone the delay of 380 days in preferring the present miscellaneous appeal.

After hearing the parties and after going through the interlocutory application, especially, paragraphs 4, 5, 6 and 7, I find that sufficient grounds have been shown to condone the delay. Accordingly, I am inclined to allow this interlocutory application. The delay of 380 days in preferring this miscellaneous appeal is hereby condoned.

This interlocutory application is, accordingly, allowed.

**M.A. No. 558 of 2018**

Mr. G.C. Jha, learned counsel, who is present in Court proceedings, is directed to accept notice on behalf of the Oriental Insurance Company Ltd. Let his name be printed in the cause list.

Counsel for the appellant shall hand over two copies of the memo of appeal along with the award to Mr. G.C. Jha, learned counsel.

List this case after three weeks under the heading "**For Admission**".

**(Ananda Sen, J.)**